GOVERNMENT OF INDIA MINISTRY OF HOME AFFAIRS

RAJYA SABHA UNSTARRED QUESTION NO. 1654

TO BE ANSWERED ON THE 21st DECEMBER, 2022/ AGRAHAYANA 30, 1944 (SAKA)

DELAY IN FCRA REGISTRATION OF NGOs

1654 DR. KANIMOZHI NVN SOMU:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether there is an inordinate delay in the process of registration of FCRA of NGOs particularly from Tamil Nadu;

(b) if so, the details thereof and the list of NGOs from Tamil Nadu granted FCRA registration in last two years and those which are pending as on date;

(c) the effective measures taken by Government to expedite the process of FCRA registration by various NGOs from Tamil Nadu, particularly the NGOs from Chennai; and

(d) the details of the NGOs in Tamil Nadu whose FCRA registration were cancelled during the last five years and the reasons therefor?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NITYANAND RAI)

(a), (b) & (c): The processing of applications for FCRA registration involves

scrutiny of documents and field inquiry report to ascertain compliance with

eligibility criteria and conditions of registration under the Foreign

Contribution (Regulation) Act, 2010 (FCRA, 2010) and Rules made

thereunder.

The work of registration is progressing with normal pace.

The details of Associations granted FCRA registration certificate are already available on the FCRA web Portal of the Ministry of Home Affairs i.e. https://fcraonline.nic.in. As on 12th December, 2022, 432 applications of associations from Tamil Nadu (including Chennai) are pending for FCRA registration.

(d): Registration certificates of 755 associations in Tamil Nadu have been cancelled during the last five years i.e. 2017 to 2021. FCRA registration certificates of these associations have been cancelled under section 14 of the FCRA, 2010 due to violation of provisions of the FCRA, 2010 and Rules made thereunder.
